

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6998 OF 2004

M/S. TRIVENI ENGINEERING &  
INDUSTRIES LTD

... Appellant

VERSUS

COMMISSIONER OF CENTRAL EXCISE,  
BANGALORE

... Respondent

WITH

CIVIL APPEAL NO. 4162 OF 2006

CIVIL APPEAL NOS. 4414-4415 OF 2010

CIVIL APPEAL NOS. 4430-4433 OF 2010

CIVIL APPEAL NOS. 4437-4439 OF 2010

O R D E R

We have heard learned counsel for the parties at length.

We do not find any merit in these appeals, which are, accordingly, dismissed.

....., J.  
[ A.K. SIKRI ]

....., J.  
[ ROHINTON FALI NARIMAN ]

New Delhi;  
April 23, 2015.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 6998/2004

M/S.TRIVENI ENGINEERING & INDUSTRIES LTD Appellant(s)  
VERSUS  
COMMNR. OF CENTRAL EXCISE, BANGALORE Respondent(s)  
(with appln. (s) for permission to file additional documents)

WITH

C.A. No. 4162/2006 (With Office Report)

C.A. No. 4414-4415/2010

C.A. No. 4430-4433/2010 (With Office Report for Direction)

C.A. No. 4437-4439/2010

Date : 23/04/2015 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s) Mr. V. Lakshmikumaran, Adv.  
Mr. M. P. Devanath, Adv.  
Mr. Vivek Sharma, Adv.  
Ms. L. Charanya, Adv.  
Mr. Aditya Bhattacharya, Adv.  
Mr. R. Ramchandran, Adv.  
Mr. Hemant Bajaj, Adv.  
Mr. Ambarish Pandey, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. Anandh K., Adv.

For Respondent(s) Mr. K. Radhakrishnan, Sr. Adv.  
Mr. Sudhir Walia, Adv.  
Mr. T. M. Singh, Adv.  
Mr. Arijit Prasad, Adv.  
Ms. Rashmi Malhotra, Adv.  
Ms. Niharika Ahluwalia, Adv.  
Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeals are dismissed in terms of the signed  
order.

(Nidhi Ahuja)  
COURT MASTER

(Suman Jain)  
COURT MASTER

[Signed order is placed on the file.]